# GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

# LOK SABHA UNSTARRED QUESTION NO.2654 TO BE ANSWERED ON THE 9<sup>TH</sup> JULY, 2019

#### **EXPANSION OF PM-KISAN YOJANA**

2654. SHRI NITESH GANGA DEB:

SHRI SUBBARAYAN K.:

SHRI M. SELVARAJ:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether it is a fact that the ambit of Assured Income Support Scheme PM-Kisan Yojana for farmers has been expanded to include all the farmers who have own land;
- (b) if so, the details thereof and the estimated beneficiary farmers of the scheme, Statewise along with measures being taken to identify the potential beneficiaries;
- (c) whether the number of beneficiary farmers have been increased after removing the limit of five acres of land holdings for getting Assured Income Support Scheme under PM-Kisan Yojana by the Government, if so, the details thereof, State-wise;
- (d) whether the Union Government has asked all States and Union Territory Governments to provide the updated list of farmers to get this benefit, if so, the details thereof;
- (e) whether it is a fact that the farmers who do not own any land are not eligible for this scheme; and
- (f) if so, the number of such farmers in the country, State-wise and whether the Government is considering any proposal to evolve a scheme to help such landless farmers in the country, if so, the details thereof?

#### **ANSWER**

#### MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (d) Yes, Sir. The Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) Scheme was initially started to provide income support to all landholding Small and Marginal landholder farmers' families across the country, numbering about 12.5 crore, subject to certain excusion criteria relating to higher income status, to enable them to take care of expenses related to agriculture and allied activities as well as domestic needs. The ambit of the Scheme has now been expanded to cover all farmers in the country irrespective of the size of their land holdings, subject to all other existing exclusions. It is expected that an additional 2 crore farmers will be covered. A statement showing the estimated number of State/UT-wise operational holdings is laid on the table of the House.

As per the provisions of the Scheme, the entire responsibility of identifying the eligible beneficiary farmers and uploading their data on PM-KISAN Portal is entrusted to the State/UT Governments only. The financial benefit under the Scheme is transferred to the bank accounts of the identified beneficiaries as and when their correct and verified data is uploaded by the concerned States / UTs on PM-Kisan web-portal.

(e) & (f): Ownership of cultivable land is the basis of the Scheme. The survey of landless farmers has not been conducted, therefore, their exact numbers are not available. However, a Statement showing State-wise number of wholly leased-in operational holdings as per the Agriculture Census 2010-11 is available. Various schemes run by the Department of Agriculture, Cooperation & Farmers' Welfare aim at benefitting the cultivators irrespective of the ownership status.

## STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NUMBER 2654 DUE FOR ANSWER ON 09.07.2019

Number of operational holdings as per Agriculture Census 2015-16 (provisional)

SI. No.	States/UTs	Number in ('000)
1	A&N Islands	12
2	Andhra Pradesh	8524
3	Arunachal Pradesh	113
4	Assam	2742
5	Bihar	16413
6	Chandigarh	1
7	Chhattisgarh	3960
8	D & N Haveli	15
9	Daman & Diu	8
10	Delhi	21
11	Goa	56
12	Gujarat	5320
13	Haryana	1628
14	Himachal Pradesh	996
15	Jammu & Kashmir	1417
16	Jharkhand	2732
17	Karnataka	8677
18	Kerala	7583
19	Lakshadweep	10
20	Madhya Pradesh	10003
21	Maharashtra	14707
22	Manipur	150
23	Meghalaya	232
24	Mizoram	90
25	Nagaland	197
26	Odisha	4866
27	Puducherry	34
28	Punjab	1093
29	Rajasthan	7655
30	Sikkim	68
31	Tamil Nadu	7938
32	Telangana	5948
33	Tripura	573
34	Uttar Pradesh	23822
35	Uttarakhand	881
36	West Bengal	7243
	TOTAL	145727

<sup>\*</sup>Figures for Jharkhand and Maharashtra have been estimated

### STATEMENT REFERRED TO IN REPLY TO PART (e) and (f) OF lok SABHA UNSTARRED QUESTION NO. 2654 DUE FOR ANSWER ON 09.07.2019

Sl. No. States/Uts	Approximate number of operational holdings ('00)
·	Number
1 ANDHRA PRADESH	328
2 ARUNACHAL PRADESH	
3 ASSAM	4
4 BIHAR	22
5 CHHATTISGARH	9
6 GOA	59
7 GUJARAT	0
8 HARYANA	Negligible
9 HIMACHAL PRADESH	14
10 JAMMU & KASHMIR	6
11 JHARKHAND	7
12 KARNATAKA	0
13 KERALA	48
14 MADHYA PRADESH	104
15 MAHARASHTRA	Negligible
16 MANIPUR 17 MEGHALAYA	0
18 MIZORAM	0
19 NAGALAND	3
20 ODISHA	2193
21 PUNJAB	19
22 RAJASTHAN	65
23 SIKKIM	9
24 TAMIL NADU	120
25 TELANGANA	State created in 2014
26 TRIPURA	14
27 UTTAR PRADESH	3036
28 UTTARAKHAND	3
	1124
<ul><li>WEST BENGAL</li><li>A &amp; N ISLANDS</li></ul>	
31 CHANDIGARH	Negligible 0
32 D & N HAVELI	0
33 DAMAN & DIU	0
34 DELHI	0
35 LAKSHADWEEP	0
22 LUNSTIAD WELL	2
36 PUDUCHERRY	

<sup>\*</sup>Total may not tally due to rounding off.

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